

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**IA NO. 221 OF 2016 IN DFR NO. 671 OF 2016 &
IA NOS. 357 & 365 OF 2016**

Dated: 5th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R.1
Mr. Anurag Sharma for R-2

ORDER

IA NO. 221 OF 2016
(Appl. for condonation of delay)

There is 166 days delay in filing this appeal. In this application, the applicant has prayed that the delay be condoned.

For the reasons stated in the application, the delay is condoned. Application is disposed of. Registry is directed to number the appeal.

DFR NO. 671 OF 2016

The present appeal is filed against the order dismissing a review petition. This Tribunal in Appeal No. 50 of 2010 had held that such an appeal is not maintainable. Admittedly, this view is followed in several

other Judgments also. In view of the clear legal position, this appeal is not maintainable and is dismissed as such. Needless to say the I.A Nos. 357& 365 of 2016 do not survive.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson